FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

RELIANCE ENTERTAINMENT STUDIOS PRIVATE LIMITED

OPERATING IN THE MEDIA AND ENTERTAINMENT INDUSTRY (FILM AND CONTENT PRODUCTION, DISTRIBUTION AND LICENSING) AT MUMBAI, MAHARASHTRA

(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

REVISED TIMELINES: With the approval of the Committee of Creditors, the last date for receipt of expressions of interest has been extended and the subsequent timelines at serial nos. 10 to 15 stand revised. The timelines of the Form G published on 27-10-2026 are retained and the revised timelines are shown below them. All other contents of the Form G remain unchanged.

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Reliance Entertainment Studios Private Limited PAN: AAFCI1785A CIN: U22300MH2019PTC321407**
2.	Address of the registered office	Plot No. B-06, Valecha Chambers, 5th Floor, New Link Road, Near Infinity Mall, Andheri (West), Mumbai, Maharashtra – 400053
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	The corporate debtor does not own any land or building.
5.	Installed capacity of main products/ services	Not applicable. The corporate debtor is engaged in the production, distribution and licensing of content (feature films, digital series and other content).
6.	Quantity and value of main products/ services sold in last financial year	Revenue from operations of Rs. 46.03 crore for FY 2024-25 (audited), comprising content production and distribution Rs. 26.82 crore, licensing services Rs. 18.85 crore and sale of traded goods Rs. 0.35 crore.
7.	Number of employees/ workmen	48 employees and 10 consultants (as on 02-10-2026)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be obtained by sending an e-mail to cirp.respl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by sending an e-mail to cirp.respl@gmail.com
10.	Last date for receipt of expression of interest	12-11-2026 **Revised: 28-11-2026**
11.	Date of issue of provisional list of prospective resolution applicants	20-11-2026 **Revised: 07-12-2026**
12.	Last date for submission of objections to provisional list	25-11-2026 **Revised: 12-12-2026**
13.	Date of issue of final list of prospective resolution applicants	04-12-2026 **Revised: 22-12-2026**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	09-12-2026 **Revised: 24-12-2026**
15.	Last date for submission of resolution plans	08-01-2027 **Revised: 25-01-2027**
16.	Process email id to submit Expression of Interest	cirp.respl@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not registered as an MSME under the MSMED Act, 2006, as per the records available with the Resolution Professional.

Umesh Balaram Sonkar
Resolution Professional
IBBI Reg. No.: IBBI/IPA-001/IP-P-02619/2021-2022/14043
AFA valid till 31-12-2026
Registered address: Flat No. 10, Om Shanti CHS, Plot No. 8/10/12, Sector 11, Road No. 4, New Panvel, Navi Mumbai, Maharashtra – 410206
Process address: Office No. 25, 3rd Floor, 146-B, Chikhal House, Princess Street, Kalbadevi, Mumbai, Maharashtra – 400002
Process e-mail: cirp.respl@gmail.com
Date: 13-11-2026
Place: Mumbai
For Reliance Entertainment Studios Private Limited

Notice under Regulation 37A of IBBI Liquidation Process Regulations 2016 for assigning the Not Readily Realisable Assets (NRRA) of G S Biotech Ltd., (In Liquidation)

Liquidator's Office: B-725, Western Plaza, OU colony, H S Darga, Hyderabad 500008. Email: gsbiotech.cirp@gmail.com

Offers are invited from persons / entities under Regulation 37A of the IBBI Liquidation Process Regulations 2016 for assignment or transfer of Not Readily Realisable Assets of **M/s. G S Biotech Limited.** The details of Not Readily Realisable assets are here under:

Asset ID	Description of NRRA
1	• All that agricultural land in sy. no. 58, 99, 108 & 128 ad measuring Ac. 36.14 cents. Shirul village Nanded Dist. Maharashtra. • All that agricultural land in sy. no. 49, 162, 197, 198, 216, 219, 222, 230, 232, 233, 236, 238, 261, 265, 269, 280, 287, 296, 287, 345 & 365 Mokhandi village ad measuring Ac. 99.70 cents Mokhandi Village of Nanded Dist. Maharashtra. • Total Ac. 135.78 cents • Underlying value Rs. 3.56 crores
2	• Amounts to be recovered from the avoidance applications filed under IBC sec 66 Fraudulent transactions of Rs. 13.28 crores. • Ac 370.32 cents land sold without obtaining NOC from State Bank of bank, Bank has a prior charge on that land. • Application filed before NCLT, Hyderabad in IA no. 1760/2025 in **CP(IB) No. 335/7/HDB/2022** Liquidator G S Biotech Limited vs promoters & other connected parties of CD. • Underlying value Rs. 13.28 crores

(1) The assignment or transfer is on **"as is where is", "as is what is", "whatever there is", "without any recourse"** basis. **(2)** For detailed terms & conditions of process document can be obtained by sending an email to the Liquidator at **gsbiotech.cirp@gmail.com.** (**3**) **EMD of Rs. 10,00,000/-** (Rupees ten lacs only) for all or any or any combination of assets. **(4)** The last date and time to access to the Virtual Data Room /drive, queries and replies to the prospective applicants **IST 5:00 PM on 27-11-2026. (5)** The last date and time for payment of EMD by the prospective applicants is **IST 5:00 PM 30.11.2026. (6)** The last date and time for submission of Expression of Interest (EOI) & the offer by the interested process applicants is **IST 5:00 PM on 02-12-2026. (7)** Process applicants can submit offer for any single NRRA or for both NRRA. (in case any Process applicant is interested in both the items then he should place the separate offer for each NRRA.) **(8)** The liquidator has the right to accept or cancel or extend or modify any terms and conditions of the e-auction.

Sd/-
Rajesh Chillale, Liquidator, G S Biotech Limited
IBBI/IPA-001/IP-P00699/2017-2018/11226
email id: gsbiotech.cirp@gmail.com

Place: Hyderabad
Date: 13.11.2026

"IMPORTANT"

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GIC HOUSING FINANCE LTD.

गृहे सौख्यम् विराजते

(CIN: L65922MH1989PLC054583)
Reg. Off.: National Insurance Building, 6th floor, 14, J. Tata Road, Churchgate, Mumbai - 400 020. **I Tel.:** 022-43041900
Email: Investors@gichf.com, corporate@gichf.com **I Website:** www.gichfindia.com

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF ENDED SEPTEMBER 30, 2026

In compliance with Regulation 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Board of Directors of the company at its meeting held on Thursday, November 12, 2026, considered, reviewed and approved the unaudited standalone and consolidated financial results for the quarter and half year ended September 30, 2026.

The aforesaid Financial Results, along with the Limited Review Reports thereon, have been filed with the Stock Exchanges and are available on the websites of BSE Limited at www.bseindia.com, National Stock Exchange of India Limited at www.nseindia.com, and on the Company's website at www.gichfindia.com.

The same can also be accessed by scanning the below given Quick Response (QR) code.

For and on behalf of the Board
Sd/-
Sachindra Salvi
Managing Director & CEO
DIN : 10930663

Place : Siliguri
Date : November 12, 2026

एण्ड्रू यूल एण्ड कम्पनी लिमिटेड

ANDREW YULE & COMPANY LIMITED

(A Government of India Enterprise)

Registered Office : "Yule House", 8, Dr. Rajendra Prasad Sarani, Kolkata - 700 001
CIN : L63090WB1919GOI003229, Ph. : 033 2242-8210/8550; **Fax No. :** 033 2242-9770
E-mail : com.sec@andrewyule.com; **Website :** www.andrewyule.com

Extract of the Unaudited Standalone and Consolidated Financial Results for the quarter and six months ended 30th September, 2026

1. The Board of Directors of the Company at its meeting held on 12th November, 2026 has approved the Unaudited financial results (standalone and consolidated) for the quarter and six months ended 30th September, 2026.
2. The full financial results of the Company along with Auditors Report are available on the Stock Exchange website (www.bseindia.com) and on the Company's website (www.andrewyule.com). The same can be accessed by scanning the QR code provided below:

By order of the Board
For Andrew Yule & Company Limited
Sd/-
(Ananta Mohan Singh)
Chairman & Managing Director
DIN: 03594804

Place: Kolkata
Date: 12th November, 2026

B. L. KASHYAP AND SONS LIMITED

B L KASHYAP WE BUILD YOUR WORLD

(L74899DL1989PLC036148)
Regd. Off: 409, 4th Floor, DLF Tower-A, Jasola, New Delhi - 110025
Ph: 91-11-40500300 ; **Fax:** 91-11-40500333
Website: www.blkashyap.com , **Email:** info@blkashyap.com

UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALY YEAR ENDED 30TH SEPTEMBER, 2026

The Board of Directors of the Company, at their meeting held on 12th November, 2026, inter-alia approved the unaudited financial results of the Company for the quarter and half year ended 30th September, 2026.The Full format of the Standalone and Consolidated Financial Results are available on the Stock Exchange Websites and on the Conmpnay's website www.blkashyap.com. The same can also be accessed by scanning the QR code provided below:

Q2 FY 2026-27	
Consolidated	**₹ in Crore**
Revenue	498.15
EBIDTA	40.83
PBT	27.38

For & on behalf of the Board of B.L. Kashyap and Sons Limited
Sd/-
Vineet Kashyap
Managing Director
DIN: 00038897

Place: New Delhi
Dated: 12.11.2026

WE BUILD YOUR WORLD

RELIANCE POWER LIMITED

RELIANCE POWER

CIN : L40101MH1995PLC084687
Registered Office: Reliance Centre, Ground Floor, 19, Walchand Hirachand Marg, Ballard Estate, Mumbai - 400 001.
Tel: +91 22 4303 1000 | Website: www.reliancepower.co.in | Email: reliancepower.investors@reliancegroupindia.com

Statement of Unaudited Financial Results (Standalone and Consolidated) for the quarter and half year ended September 30, 2026

The Board of Directors of the Company, at their meeting held on November 12, 2026, have approved the unaudited financial results (Standalone and Consolidated) of the Company for the quarter and half year ended September 30, 2026 ("Financial Results").

The Financial Results, along with the Limited Review Reports, have been posted on the Company's website at www.reliancepower.co.in and on the website of the Stock Exchanges www.bseindia.com and www.nseindia.com and can also be accessed by scanning this QR code.

For and on behalf of the Board of Directors of
Reliance Power Limited
Sd/-
Neeraj Parakh
Executive Director and CEO
DIN: 07002249

Place: Mumbai
Date: November 12, 2026

AVUDARI ENGINEERING LIMITED

(Formerly known as Aar Shyam India Investment Company Limited)
Registered Office: Space No. 920, Kirti Shikhar Building, District Centre, Janakpuri B-1, New Delhi, India, 110058.
Corporate Office: Office No. 403, 4th Floor, City Centre Mall, Plot No. 5, Sector-12, Dwarka, New Delhi - 110078.
CIN: L42909DL1983PLC015266, Telephone No.: 011-45626909
Website: www.aarshyam.in; Email-ID: info@aarshyam.in

POST-OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS")

OPEN OFFER FOR ACQUISITION OF UP TO 58,43,327 (FIFTY-EIGHT LAKH FORTY-THREE THOUSAND THREE HUNDRED TWENTY-SEVEN) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF RS. 10 EACH ("OFFER SHARES") REPRESENTING 26% OF THE EMERGING PAID-UP EQUITY SHARE CAPITAL OF AVUDARI ENGINEERING LIMITED (FORMERLY KNOWN AS AAR SHYAM INDIA INVESTMENT COMPANY LIMITED) (HEREINAFTER REFERRED TO AS "TARGET" OR "TARGET COMPANY") BY RADHA KRISHNA AVUDARI ("ACQUIRER 1"), SUDHA RANI AVUDARI ("ACQUIRER 2") AND NAGABHYRU SRIKANTH ("ACQUIRER 3") (ACQUIRER 1, ACQUIRER 2 AND ACQUIRER 3 HEREINAFTER COLLECTIVELY REFERRED TO AS THE "ACQUIRERS") ("OFFER"/ "OPEN OFFER")

This Post-Offer Advertisement ("Post-Offer Advertisement") is being issued by Turnaround Corporate Advisors Private Limited, ("Manager to the Offer"/ "Manager"), on behalf of the Acquirers, pursuant to and in compliance with Regulation 18(12) of the SEBI (SAST) Regulations. This Post-Offer Advertisement is to be read in continuation of and in conjunction with: (i) Public Announcement dated August 21, 2026 ("Public Announcement" or "PA"); (ii) Detailed Public Statement ("DPS") dated August 29, 2026 published on August 30, 2026 in all editions of "Financial Express" (English), all editions of "Jansatta" (Hindi), Mumbai edition of "Pratahkal" (Marathi); (iii) Draft Letter of Offer dated September 07, 2026 ("Draft letter of Offer" or "DLOF"); (iv) Letter of Offer dated October 12, 2026 ("Letter of Offer" or "LOF"); and (v) Pre-Offer Advertisement and Corrigendum to the Detailed Public Statement and Corrigendum to the Draft Letter of Offer ("Pre-Offer Advertisement cum Corrigendum") dated October 14, 2026 published on October 15, 2026 in all editions of "Financial Express" (English), all editions of "Jansatta" (Hindi), Mumbai edition of "Pratahkal" (Marathi).

1.	**Name of the Target Company**	Avudari Engineering Limited (Formerly known as Aar Shyam India Investment Company Limited)
2.	**Name of the Acquirer(s) and PACs**	Radha Krishna Avudari ("Acquirer 1"), Sudha Rani Avudari ("Acquirer 2") and Nagabhyru Srikanth ("Acquirer 3"); (Acquirer 1, Acquirer 2 and Acquirer 3 hereinafter collectively referred to as the "Acquirers")
3.	**Name of the Manager to the Offer**	Turnaround Corporate Advisors Private Limited
4.	**Name of the Registrar to the Offer**	Mas Services Limited
5.	**Offer Details**	
	a. **Date of Opening of the Offer**	Monday, October 19, 2026
	b. **Date of Closure of the Offer**	Monday, November 02, 2026
6.	**Date of Payment of Consideration**	Not Applicable. Although, in terms of Regulation 18(10) of the SEBI (SAST) Regulations, the last date by which all requirements including payment of consideration would be completed was Tuesday, November 17, 2026.

7. Details of Acquisition :

Sl. No.	Particulars	Proposed in the Offer Documents	Actuals
7.1	Offer Price (A)	Rs. 15 (Rupees Fifteen Only) per equity share	Rs. 15 (Rupees Fifteen Only) per equity share
7.2	Aggregate number of shares tendered (B)	58,43,327 (Fifty-Eight Lakh Forty-Three Thousand Three Hundred Twenty-Seven)	0 (Zero)
7.3	Aggregate number of shares accepted (C)	58,43,327* (Fifty-Eight Lakh Forty-Three Thousand Three Hundred Twenty-Seven)	0 (Zero)
7.4	Size of the Offer (Number of shares multiplied by offer price per share) (A * C)	8,76,49,905/- (Rupees Eight Crores Seventy-Six Lakhs Forty-Nine Thousand Nine Hundred and Five Only)	0 (Zero)
7.5	Shareholding of the Acquirers before Agreements/ Public Announcement • Number • % of Fully Diluted Equity Share Capital	4,20,129 (Four Lakh Twenty Thousand One Hundred and Twenty Nine) 1.87%	4,20,129 (Four Lakh Twenty Thousand One Hundred and Twenty Nine) 1.87%
7.6	Shares Acquired by way of Agreement • Number • % of Fully Diluted Equity Share Capital	12,16,068 (Twelve Lakh Sixteen Thousand Sixty-Eight) 5.43%	12,16,068 (Twelve Lakh Sixteen Thousand Sixty-Eight) 5.43%
7.7	Shares Acquired by way of Open Offer • Number • % of Fully Diluted Equity Share Capital	58,43,327* (Fifty-Eight Lakh Forty-Three Thousand Three Hundred Twenty-Seven) 26%	0 (Zero) 0%
7.8	Shares acquired after Detailed Public Statement (excluding shares acquired under Open Offer) • Number of shares acquired • % of the shares acquired • Price of the shares acquired	Not Applicable	Not Applicable
7.9	Post offer shareholding of Acquirers • Number • % of Fully Diluted Equity Share Capital	2,15,35,824 (Two Crore Fifteen Lakhs Thirty-Five Thousand Eight Hundred Twenty-Four) 96.11%	1,56,92,497** (One Crore Fifty-Six Lakhs Ninety-Two Thousand Four Hundred Ninety-Seven) 70.03%
7.10	Pre & Post offer shareholding of the public	**Pre Offer** / **Post Offer**	**Pre Offer** / **Post Offer**
	• Number	17,83,932 (Seventeen Lakh Eighty-Three Thousand Nine Hundred Thirty-Two) / 9,38,509 (Nine Lakhs Thirty-Eight Thousand Five Hundred Nine)	67,15,169 (Sixty-Seven Lakhs Fifteen Thousand One Hundred Sixty-Nine) / 67,15,169 (Sixty-Seven Lakhs Fifteen Thousand One Hundred Sixty-Nine)
	• % of Fully Diluted Equity Share Capital	7.96% / 4.18%	29.97% / 29.97%

**Assuming Full Acceptance in the Offer*
*** This Figure includes the following:*

Particular	*No. of Shares*
Prior holding of Acquirer	*4,20,129*
Shares acquired through Share Purchase Agreement dated August 21, 2026	*12,16,068*
Shares Tendered in Open Offer	*0*
Shares acquired through Preferential allotment	*1,40,56,300*
Total	***1,56,92,497***

Note:
The Acquirers along with its Directors, severally and jointly, accept full responsibility for the information contained in this Post- Offer Advertisement and shall be responsible for the fulfillment of obligations under the SEBI (SAST) Regulations, in respect of this Offer.

Copy of this Post Offer Advertisement will be available on the website of SEBI at www.sebi.gov.in, website of BSE Limited at www.bseindia.com, website of Manager to the Offer at www.tcagroup.in and at the Registered Office of the Target Company.

Capitalized terms used but not defined in this Post-Offer Advertisement shall have the meanings assigned to such terms in the Letter of Offer Dated October 12, 2026.

ISSUED BY MANAGER TO THE OFFER

TURNAROUND®

Turnaround Corporate Advisors Private Limited
First Floor, C-966, Shushant Lok-1, Sector 43, DLF QE, Gurgaon, Haryana, India-122002
Tel: +91-11-45510390
E-mail: info@tcagroup.in
Investor Grievance Email: complaints@tcagroup.in
Website: www.tcagroup.in
Contact Person: Mr. Heemadri Mukerjea and Mr. Dhruv Sharma
SEBI Registration No.: MB/INM000012290

Sd/-
(RADHA KRISHNA AVUDARI)
Acquirer 1

Sd/-
(SUDHA RANI AVUDARI)
Acquirer 2

Sd/-
(NAGABHYRU SRIKANTH)
Acquirer 3

Place: New Delhi
Date: November 12, 2026